

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

IA(I.B.C)/1469(CH)2023

IA(I.B.C)/108(CH)2021

IA(I.B.C)/302(CH)2021

IA(I.B.C)/2696(CH)2023

IA(I.B.C)/1235(CH)2022

IA(I.B.C)/2253(CH)2023

IA(I.B.C)/864(CH)2023

IA(I.B.C)/973(CH)2022

IA(I.B.C)/2252(CH)2023

IA(I.B.C)/283(CH)2024

In

CP(IB) No. 300/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

Karma holdings Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

BR Knitwears Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 54(1), 66(1), 60(5), 43(1) r/w 44(1), 42, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 18.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 28.05.2024.

Sd/-

Court Officer